

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10652/2007

(From the judgement and order dated 02/05/2007 in WP No. 4010/2007 of the HIGH COURT OF M.P. AT JABALPUR)

ITC LIMITED

Petitioner(s)

VERSUS

STATE OF M.P.& ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 18/06/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE P.P. NAOLEKAR

(Vacation Bench)

For Petitioner(s) Mr. Ravinder Narain,Adv.
 Mr. Ajay Aggarwal,Adv.
 Ms. Kanika Gomber,Adv.
 Mr. Rajan Narain,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

Issue notice both on the SLP as also on the prayer for interim relief.

Though this Court normally does not grant ad-interim relief in matters relating to taxation, but considering the fact that the High Court did not consider the effect of the judgment rendered by a Constitution Bench of this Court in Jindal Stainless Ltd. and Anr. vs. State of Haryana & Ors., [2006(7) SCC 241], we are entertaining this petition and grant ad-interim stay.

The notice shall be limited to the question as to why the High Court shall not be directed to re-hear the matter keeping in view the decision of this Court in Jindal Stainless Ltd. (supra).

Tag with SLP(C) Nos.8959/2007 & 10405/2007.

(A.S. BISHT) (VIJAY DHAWAN)
COURT MASTER COURT MASTER